

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 182/TT/2024**

Subject : Petition for determination of transmission tariff from the proposed COD to 31.3.2024 for transmission assets: Asset-1: 4 Nos. of 220 kV line bays at Khatkar (Jind) Sub-station for LILO of both circuit of 220 kV Jind HVPNL to PTPS D/C line at 400 kV PGCIL Khatkar (Jind) Sub-station and Asset-2: 2 Nos. of 220kV line bays at Naggal (Panchkula) Sub-station for 220 kV D/C line from 400 kV PGCIL (Panchkula) to proposed 220 kV Sub-station Sadhaura under “220 kV bays at 400 kV Sub-station PG Khatkar (Jind) and Naggal (Panchkula) Sub-station”.

Date of Hearing : **18.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited and 15 Others

Parties Present : Shri Raheel Kohli, Advocate, HVPNL  
Ms. Himangini Mehta, Advocate, HVPNL  
Shri V. C. Sekhar, PGCIL

**Record of Proceedings**

The Petitioner’s representative submitted that PGCIL had filed the instant Petition seeking approval for the determination of transmission tariff from the proposed COD to 31.3.2024 for Asset-1: 4 Nos. of 220 kV line bays at Khatkar (Jind) Sub-station for LILO of both circuit of 220 kV Jind HVPNL to PTPS D/C line at 400 kV PGCIL Khatkar (Jind) Sub-station and Asset-2: 2 Nos. of 220kV line bays at Naggal (Panchkula) Sub-station for 220 kV D/C line from 400 kV PGCIL (Panchkula) to proposed 220 kV Sub-station Sadhaura under “220 kV bays at 400 kV Sub-station PG Khatkar (Jind) and Naggal (Panchkula) Sub-station”.

2. After hearing the Petitioner’s representative, the Commission directed as under:

- a) Issue notice to the Respondents;
- b) The Respondents to file their respective replies to the Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.



c)The Petitioner to submit the following information on an affidavit with a copy to the Respondents within two weeks:

(i) The Petitioner, vide affidavit dated 12.9.2024, has submitted that the delay in commissioning the Asset-1 was due to unforeseen issues encountered during construction. Accordingly, provide the justification along with the documentary evidence in support of the time over-run of 123 days in respect of Asset-1;

(ii) The status of the downstream transmission line of HVPNL; and

(iii) Provide the timelines (as per Regulations) for getting the CEA clearance after applying for inspection. Provide a copy of the inspection report of the CEA and remarks, if any.

3. The Petition will be listed for the hearing on **23.1.2025**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**